BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated:-

14 JUN 1994

APPLI	CATION NUMBER:	74	5 of 1993.	· ·	derent de
APPLICANTS:			RESPONDENTS:		
	Sri.V.K.Narasimhan	v/s.	Commanding Officer,	Equipmen	nt Deptø,

- Air Force, Bangálore and Others.
 - 1. Sri.V.K.Narasimhan, Stores Supdt(Retired), Air-Force, No. 15, Seventh Cross, Prasanthnagar, Bangalore-560079.
 - 2. The Commanding Officer, Equipment Depot, No. 26, Air Force, HAL Post, Bangalore-560 017.
 - 3. Sri.G.Shanthappa, Addl.C.G.S.C. High Court Bldg, Bangalore-1.

Subject: Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the GRDER/ STAY GRDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 06-06-1994.

DEPUTY REGISTRAR JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

O.A. NO.745/93

MONDAY THIS THE SIXTH DAY OF JUNE 1994

Shri Justice P.K. Shyamsundar ... Vice Chairman

Shri T.V. Ramanan ... Member [A]

V.K. Narasimhan, Stores-Supt.[Retired], Air Force, R/o No.15, VII Cross, Prasanthnagar, Bangalore-560 079.

... Applicant

v.

- Commanding Officer, No.26, Equipment Depot, Aire Force, HAL Post, Bangalore-17.
- Air Marshal,
 Air Officer Commanding in Chief,
 Maintenance Command,
 Air Force, Nagpur.
- 3. Air Officer in Charge [Personnel], Air Headquarters, New Delhi.
- Group Captain G.C. Dhyani,
 Commanding Officer,
 No.26, Equipment Depot,
 Bangalore [Between 1989
 and 11 Sept. 90[to be served
 through Secretary,
 Ministry of Defence, New Delhi.
- Group Captain P.M. Puri, Commanding Officer, 26, Equipment Depot, Air Force, Bangalore-17.
- 6. Air Marshal S.Chakrabarti [Retired],
 Air Officer Commanding in Chief
 during 1990- to be served
 through Secretary,
 Ministry of Defence,
 New Delhi.

Controller General of Defence Accounts [Pensions], Drauputhighat, Allahabad, UP..

... Respondents

[By Advocate Shri G. Shanthappa Addl. Central Govt. Standing Counsel]



ORDER

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. After having heard both sides at the stage of admission we find as the reliefs sought for by the applicant herein except in regard to one aspect has since been granted. The applicant who is now retired has been denied a small amount of pensionary benefits and a little amount of gratuity that was payable to him on retirement. We are told that those payments were withheld because on the eve of his retirement there was an inquiry pending which went on even after his retirement and had finally culminated in some kind of punishment. The applicant has now taken recourse to his remedy under law and has challenged the punishment meted out to him in the disciplinary inquiry resulting in reduction in pensionary benefits. Those proceedings are said to have been challenged O.A. No.11/94 which is also set down for hearing today. It seems to us that barring the prayer for payment of interest in the matter of alleged belated payment of pensionary benefits which is characterised as unreasonable, rest of the pensionary benefits havens been granted. We, therefore, think this matter does not survive as the residual grievance regarding interest due and claimed can as well be urged in the other case O.A. No.11/\$4 which is not yet ripe for hearing. We, therefore, dismiss this application



as having become infructuous leaving open the question of payment of interest on the pensionary benefits and hold that the samecan be agitated in O.A.No.11/94.

SOF

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MEMBER [A]

VICE-CHAIRMAN

TRUE COPY

SECTION OFFICER
SECTION OFFICER
ADMINISTRATIVE TRIBUBAL
ADDITIONAL BENCH
BANGALORE